

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1505 & 1506 of 2018 in
DFR No. 4273 of 2017**

Dated : 23rd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Megha Engineering & Infrastructures Ltd.

...Appellant(s)

Vs.

**Central Electricity Regulatory Commission &
Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Shrivastava
Mr. Akshay Shandilya

ORDER

IA NO. 1506 OF 2018

(Application for condonation of delay in re-filing the appeal)

For the reasons set out in the application, delay in re-filing the appeal is condoned. Application is allowed.

IA NO. 1505 OF 2018

(Application for condonation of delay in filing the appeal)

Issue notice to the respondents, returnable on 11-12-2018. Dasti, in addition is permitted.

List the matter on **11-12-2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**